

പതിനാലാം കേരള നിയമസഭ

ബുള്ളറ്റിൻ ഭാഗം - 2

2020 നവംബർ 24

നമ്പർ: 908

ശ്രീ.എം.സി.കമറുദ്ദീൻ എം.എൽ.എ യെ അറസ്റ്റ്/റിമാൻഡ് ചെയ്തത് സംബന്ധിച്ച്.

I

ഹോസ്പിറ്റൽ ജുഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ് - I ൽ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

“ I have the honour to inform you that I have found it my duty in the exercise of my powers under section 167 of CrPC to direct that Sri.M.C.Kamaruddin, Member of the Legislative Assembly be arrested and produced before me for the offences punishable U/s.406, 409, 420 r/w 34 of IPC and section 5 of Kerala Protection of Interests of Depositors in Financial Establishments Act, 2013 and Section 3 r/w 5 of Banning of Unregulated Deposit Schemes Act, 2019 registered by Chandera Police Station in the following crimes:

- 1. 761/20(Cr.No.183/20/CB/KNR & KSD/R/20)
- 2. 825/20(Cr.No.197/20/CB/KNR & KSD/R/20)
- 3. 762/20(Cr.No.184/20/CB/KNR & KSD/R/20)
- 4. 768/20(Cr.No.185/20/CB/KNR & KSD/R/20)
- 5. 715/20(Cr.No.174/20/CB/KNR & KSD/R/20)
- 6. 723/20(Cr.No.175/20/CB/KNR & KSD/R/20)
- 7. 744/20(Cr.No.177/20/CB/KNR & KSD/R/20)
- 8. 577/20(Cr.No.123/20/CB/KNR & KSD/R/20)
- 9. 773/20(Cr.No.193/20/CB/KNR & KSD/R/20)
- 10. 775/20(Cr.No.194/20/CB/KNR & KSD/R/20)
- 11. 792/20(Cr.No.195/20/CB/KNR & KSD/R/20)
- 12. 824/20(Cr.No.196/20/CB/KNR & KSD/R/20)

Sri.M.C.Kamaruddin MLA was accordingly produced on production warrant before the court on today, 13.11.2020 and he is remanded to judicial custody till 27.11.2020. I have already intimated the factum of arrest and remand to your goodself through E-mail.

II

ഹോസ്പിറ്റൽ ജുഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ് - I ൽ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

“ I have honour to inform you that I have found it my duty in exercise of my powers under section 167 of Cr.PC. to direct that Sri.M.C.Kamaruddin, Member of the Legislative Assembly be arrested for the offences punishable U/s.406, 409,420 r/w 34

III

ഹോസൂർ ജില്ലയിൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ് - I ഇൻ ചാർജ് - ന്റെ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

“ I have honour to inform you that I have found it my duty in exercise of my powers under section 167 of Cr.PC to direct that Sri.M.C.Kamaruddin, Member of the Legislative Assembly be arrested and produced on production warrant before the court through video conference on today, 16.11.2020 in CC343/19 (Cr.No.1/19 of Melparamba Police Station) and he is remanded to judicial custody till 30.11.2020. I have already intimated the factum of arrest and remand to your goodself through E-mail.”

IV

കാസർഗോഡ് ചീഫ് ജില്ലയിൽ മജിസ്ട്രേറ്റ് - ന്റെ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

I have the honour to inform you that I have found it my duty in exercise of my powers under section 167 of CrPC that Mr.M.C.Kamaruddin MLA of Manjeswar Constituency be detained in Judicial Custody as he was produced before me though video call in Crime Nos. 167/CB/KNR & KSD/R/20, Cr.168/CB/KNR & KSD/R/20, Cr.171/CB/KNR & KSD/R/20, Cr.187/CB/KNR & KSD/R/20, Cr.No.188/CB/KNR & KSD/R/20, Cr.No.191/CB/KNR & KSD/R/20, Cr.222/CB/KNR & KSD/R/20, Cr.223CB/KNR & KSD/R/20, Cr.No.133/20/CB/KNR & KSD/R/20, Cr.No.170/20/CB/KNR & KSD/R/20, Cr.No.189/CB/KNR & KSD/R/20 and Cr.No.198/20/CB/KNR & KSD/R/20 of Crime Branch of Kannur and Kasaragod Districts. The allegation against the MLA in the remand report is that he committed offences punishable under sections 406,409,420 r/w 34 IPC and section 5 of Kerala Protection of Depositors in Financial Establishment Act 2013, and section 3 read with 5 of Banning of Unregulated Deposit Scheme Act 2019. It is alleged in the remand report that the MLA has committed offense of cheating on the defacto complainants in the above crimes and collected many lakhs rupees from them by way of receiving deposits for Fashion Gold Jewellery, Kasaragod. I have already intimated the factum of arrest and remand to your good self through E-mail.

Shri.M.C.Kamaruddin MLA has been accordingly remanded to judicial custody till 30.11.2020 and he will be lodged in District Jail Hosdurg.

of IPC and section 5 of Kerala Protection of Interests of Depositors in Financial Establishments Act, 2013 and Section 3 r/w 5 of Banning of Unregulated Deposit Schemes Act, 2019 registered by Chandera Police Station in the following crimes.

1. Cr.No.159/CB/KNR & KSD/R/20 (Cr.No.685/20 of Chandera PS)
2. Cr.No.179/CB/KNR & KSD/R/20 (Cr.No.746/20 of Chandera PS)
3. Cr.No.182/CB/KNR & KSD/R/20 (Cr.No.759/20 of Chandera PS)
4. Cr.No.129/CB/KNR & KSD/R/20 (Cr.No.629/20 of Chandera PS)
5. Cr.No.145/CB/KNR & KSD/R/20 (Cr.No.661/20 of Chandera PS)
6. Cr.No.147/CB/KNR & KSD/R/20 (Cr.No.663/20 of Chandera PS)
7. Cr.No.149/CB/KNR & KSD/R/20 (Cr.No.665/20 of Chandera PS)
8. Cr.No.152/CB/KNR & KSD/R/20 (Cr.No.668/20 of Chandera PS)
9. Cr.No.157/CB/KNR & KSD/R/20 (Cr.No.677/20 of Chandera PS)
10. Cr.No.158/CB/KNR & KSD/R/20 (Cr.No.684/20 of Chandera PS)
11. Cr.No.160/CB/KNR & KSD/R/20 (Cr.No.686/20 of Chandera PS)
12. Cr.No.164/CB/KNR & KSD/R/20 (Cr.No.706/20 of Chandera PS)
13. Cr.No.151/CB/KNR & KSD/R/20 (Cr.No.667/20 of Chandera PS)
14. Cr.No.126/CB/KNR & KSD/R/20 (Cr.No.616/20 of Chandera PS)
15. Cr.No.127/CB/KNR & KSD/R/20 (Cr.No.617/20 of Chandera PS)
16. Cr.No.132/CB/KNR & KSD/R/20 (Cr.No.632/20 of Chandera PS)
17. Cr.No.141/CB/KNR & KSD/R/20 (Cr.No.657/20 of Chandera PS)
18. Cr.No.143/CB/KNR & KSD/R/20 (Cr.No.669/20 of Chandera PS)
19. Cr.No.148/CB/KNR & KSD/R/20 (Cr.No.664/20 of Chandera PS)
20. Cr.No.181/CB/KNR & KSD/R/20 (Cr.No.751/20 of Chandera PS)
21. Cr.No.215/CB/KNR & KSD/R/20 (Cr.No.887/20 of Chandera PS)
22. Cr.No.124/CB/KNR & KSD/R/20 (Cr.No.610/20 of Chandera PS)
23. Cr.No.165/CB/KNR & KSD/R/20 (Cr.No.709/20 of Chandera PS)
24. Cr.No.128/CB/KNR & KSD/R/20 (Cr.No.628/20 of Chandera PS)
25. Cr.No.163/CB/KNR & KSD/R/20 (Cr.No.699/20 of Chandera PS)
26. Cr.No.130/CB/KNR & KSD/R/20 (Cr.No.630/20 of Chandera PS)
27. Cr.No.154/CB/KNR & KSD/R/20 (Cr.No.670/20 of Chandera PS)
28. Cr.No.122/CB/KNR & KSD/R/20 (Cr.No.576/20 of Chandera PS)
29. Cr.No.131/CB/KNR & KSD/R/20 (Cr.No.631/20 of Chandera PS)
30. Cr.No.173/CB/KNR & KSD/R/20 (Cr.No.714/20 of Chandera PS)
31. Cr.No.125/CB/KNR & KSD/R/20 (Cr.No.613/20 of Chandera PS)
32. Cr.No.166/CB/KNR & KSD/R/20 (Cr.No.712/20 of Chandera PS)
33. Cr.No.156/CB/KNR & KSD/R/20 (Cr.No.674/20 of Chandera PS)
34. Cr.No.146/CB/KNR & KSD/R/20 (Cr.No.662/20 of Chandera PS)
35. Cr.No.144/CB/KNR & KSD/R/20 (Cr.No.660/20 of Chandera PS)
36. Cr.No.142/CB/KNR & KSD/R/20 (Cr.No.658/20 of Chandera PS)

Shri.M.C.Kamaruddinn M.L.A was accordingly produced on production warrant before the court through video conference on today, 16.II.2020 and he is remanded to judicial custody till 30.II.2020. I have already intimated the factum of arrest and remand to your goodself though E-mail.”

കണ്ണൂർ ക്രൈം ബ്രാഞ്ച് ഡെപ്യൂട്ടി സൂപ്രണ്ട് ഓഫ് പോലീസ് 1 - ൽ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

“ I have the honor to inform you that I have found it my duty in exercise of my powers under section 41 CrPC, to direct that Sri.M.C.Kamaruddin, Member of the Legislative Assembly,Manjeswar LA Constituency be arrested for involvment in the cases in following 13 cases.

Sri.M.C.Kamaruddin, Member of the Legislative Assembly, (Manjeshwar) was accordingly formally arrested in custody at 14.45 hrs on 16.11.2020 and is present lodged in the District jail, Hosdurg.

Cases in which arrest is made:-

1. 227/CB/KNR & KSD/R/2020 u/s406, 409, 420 r/w 34 IPC (Payyanur PS Cr.990/20)
2. 228/CB/KNR & KSD/R/2020 u/s406, 409, 420 r/w 34 IPC (Payyanur PS Cr.991/20)
3. 229/CB/KNR & KSD/R/2020 u/s406, 409, 420 r/w 34 IPC (Payyanur PS Cr.992/20)
4. 230/CB/KNR & KSD/R/2020 u/s406, 409, 420 r/w 34 IPC (Payyanur PS Cr.993/20)
5. 231/CB/KNR & KSD/R/2020 u/s406, 409, 420 r/w 34 IPC (Payyanur PS Cr.996/20)
6. 232/CB/KNR & KSD/R/2020 u/s406, 409, 420 r/w 34 IPC (Payyanur PS Cr.997/20)
7. 233/CB/KNR & KSD/R/2020 u/s406, 409, 420 r/w 34 IPC (Payyanur PS Cr.998/20)
8. 234/CB/KNR & KSD/R/2020 u/s406, 409, 420 r/w 34 IPC (Payyanur PS Cr.1005/20)
9. 235/CB/KNR & KSD/R/2020 u/s406, 409, 420 r/w 34 IPC (Payyanur PS Cr.1007/20)
10. 236/CB/KNR & KSD/R/2020 u/s406, 409, 420 r/w 34 IPC (Payyanur PS Cr.1016/20)
11. 237/CB/KNR & KSD/R/2020 u/s406, 409, 420 r/w 34 IPC (Payyanur PS Cr.1020/20)
12. 238/CB/KNR & KSD/R/2020 u/s406, 409, 420 r/w 34 IPC (Payyanur PS Cr.1023/20)
7. 239/CB/KNR & KSD/R/2020 u/s406, 409, 420 r/w 34 IPC (Payyanur PS Cr.1024/20)”

എസ്.വി.ഉണ്ണികൃഷ്ണൻ നായർ,
സെക്രട്ടറി.